

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 599/2001

New Delhi, this the 12th day of March, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Shri Govindan S. Tampli, Member (A)

Shri Malkan Singh
S/o Late Shri S.K.Singh
R/o WZ-429, A/C-45
Naraina, New Delhi - 110028

...Applicant

(By Advocate : Shri George Paracken)

V E R S U S

1. Union of India : Through
its Secretary
Ministry of Information and Broadcasting
Shastri Bhawan,
New Delhi - 110001.

2. Director
Publication Division
Ministry of Information and Broadcasting
Patiala House Courts
New Delhi - 110001.

3. Director
Staff Inspection Unit
M/o Finance
Dept. of Expenditure
5th Floor, Lok Nayak Bhawan,
New Delhi - 110003

... Respondents.

O R D E R (ORAL)

Hon'ble Mr. Justice Ashok Agarwal, Chairman

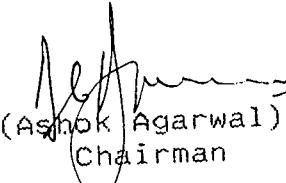
Applicant initially appointed as Sales
representative on ad hoc basis w.e.f. 6.6.85. He has
been continued as such ^{on} regular basis w.e.f. 1.4.1988.
The said post has been abolished by order passed on
27.9.99. Whereas out of 5 posts of Sales Representative
^{sought to be}
2 posts have been abolished and 3 have been upgraded
as Marketing Representatives, No corresponding order
has been passed in respect of the other three (3)
posts. Applicant vide his representation of 8.2.2000
(at Annexure P-6) has prayed that he should not be
rendered surplus. By office Memo. of 5.5.2000

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applicant has been informed that his representation has been forwarded to the Ministry of Information & Broadcasting and the same is under their consideration. Applicant has also sent a reminder on 7.11.2000 (at Annexure P-8). No decision thereon has yet been taken.

2. In the circumstances we observe that justice will be ~~met~~ ^{met} by disposing the present OA with the direction to the respondents, more particularly Respondent No. 1 to take appropriate decision and pass the suitable orders expeditiously and in any event within a period of 2 months from the date of issue of this order. However, it will be open to the applicant to ^{once again} approach the Tribunal ~~to seek~~ ^{should} the decision of respondents ~~go against him~~.

(Govindan S. Tampi)
Member (A)


(Ashok Agarwal)
Chairman

/Patwal/